

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION..... Diary No(s).63575/2025

[Arising out of impugned final judgment and order dated 17-10-2025
in W.P.(CrL.) No.411/2025 passed by the Supreme Court of India]

RISHU SHREE

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 07-11-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) : Mr. Mukul Rohatgi, Sr. Adv. (mentioned by)
Mr. Arshdeep Singh Khurana, Adv.
Mr. Manohar Pratap, AOR

For Respondent(s) :

UPON being mentioned, the Court made the following
O R D E R

1. On the oral mentioning, the application for modification of paragraph 3 of the order dated 17.10.2025 is taken on board.

2. Shri Mukul Rohatgi, learned senior counsel for the petitioner informs that the Patna High Court was closed on account of *Diwali/Chhath Puja* holidays from 20.10.2025 to 29.10.2025. The petitioner has already filed Writ Petition bearing Cr.WJC No.85697/2025, which has not been taken up for hearing so far, though the mentioning has been made twice.

3. Having regard thereto, paragraph 3 of the order dated 17.10.2025 is modified to the extent that the arrest of the petitioner shall remain stayed till 30.11.2025.

4. Meanwhile, we request the Hon'ble Acting Chief Justice of the

High Court of Judicature at Patna to list the above-stated matter before an appropriate Bench as per the roster.

5. The Miscellaneous Application is, accordingly, disposed of.

6. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR